

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

## ORDER SHEET

COURT NO. : 1

14/03/2019

O.A./260/714/2017 A SETHI  
M.A./260/655/2017 -V/S-  
MEMO AT FL. A MAY KINDLY BE M/O RAILWAYS  
PERUSED

ITEM NO:27

FOR APPLICANTS(S) Adv. : None

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	None for the applicant. Mr. T. Rath, Ld. Counsel for the Respondents submitted that he has filed a Memo stating that the benefits have been allowed to the applicant, so the O.A. has become infructuous.
	In view of the submissions of learned counsel for the respondents above and since no one is present on behalf of the applicant, the O.A. is dismissed for default and non-prosecution of the applicant.
	<div style="display: flex; justify-content: space-around;"> <div style="text-align: center;"> <p>( SWARUP KUMAR MISHRA)</p> <p>MEMBER (J)</p> </div> <div style="text-align: center;"> <p>( GOKUL CHANDRA PATI)</p> <p>MEMBER (A)</p> </div> </div>
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